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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

O.A. No. 1541 of 1997

Date of Decision:
18th November, 1997

BETWEEN:

J. Pochaih ... Applicant

AND

The General Manager,
Ordinance Factory Project,
PO. Eddumailaram,
Dist. Medak (A.P.) - 502 205. ... Respondent

Counsel for the Applicant: Mr. P. Kishore Rao

Counsel for the Respondents: Mr. N.R. Devaraj

CORAM:

THE HON'BLE SRI H. RAJENDRA PRASAD: MEMBER (ADMN.)

ORDER

(Per Hon'ble Sri H. Rajendra Prasad: Member (Admn.))

Heard Mr. Phaniraj for Mr. P. Kishore Rao on behalf of the applicant and Mr. N.R. Devaraj for the Respondents.

The facts of this case are nearly identical to OA 1542/97, which has been disposed of by a separate order today. The actual position as regards sponsorship by the employment exchange, the number of lists so sponsored and the number of vacancies arisen, the number filled up and the number of candidates in the waiting list have all been indicated fully in the said O.A. It would not be necessary to repeat those facts.

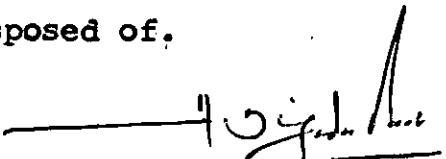
The following direction is issued after taking into consideration the pleadings at the bar and the facts as contained in the record:-

The Respondents shall permit the applicant, J. Pochaiah, to appear for the interview scheduled to be held on 25.11.1997 if -

- a) His name figures at Sl. No.11, as claimed, in the 1st list sponsored by the employment exchange; and
- b) The Respondents are otherwise satisfied about the applicant's eligibility and entitlement on the basis of documents stated to have been produced by him on 17.10.1997.

The applicant shall be free to reagitate his grievance in case he happens to be aggrieved by the final decision of the Respondents. The same, if brought before this Court, will be dealt with on merits.

Thus the O.A. is disposed of.


(H. RAJENDRA PRASAD)

MEMBER (ADMN.)

Date: 18th November, 1997

Dictated in the open court

KSM


Deputy Registrar

O.A. 1541/97 & O.A.1542/97.

To

1. The General Manager,
Ordnance Factory Project,
PO Edumailaram, Dist.Medak (A.P.)205.
2. One copy to Mr.P.Krishna Rao, Advocate, CAT.Hyd.
3. One copy to Mr.N.R.Devraj, Sr.CCSC. CAT.Hyd.
4. One copy to HHRP.M.(A) CAT.Hyd.
5. One copy to D.R.(A) CAT.Hyd.
6. One copy spare.

pvm.

20/11/97 C.C. to Deccy
18111

I Court.

TYPED BY:

CHECKED BY:

COMPARED BY:

APPROVED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE.
VICE-CHAIRMAN

And

THE HON'BLE MR. H. RAJENDRA PRASAD :M(A)

DATED:- 18/11/97

ORDER/JUDGMENT.

M.A.,/RA.,/C-A.No..

in
O.A.No. 1561/97

T.A.No. (W.P.)

Admitted and Interim directions issued.

Allowed

Disposed of with Directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No.order as to costs.

